IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTY THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

WRIT PETITION NO: 15482 OF 2026

Between:

1. Syed Jahangir, S/o.Syed Khasim, Age 62 years, Deputy Superintendent of Police (Retd), (Telangana Police), R/o. Villa No.60, Nakshatra Colony, Balapur, Ranga Reddy District 500005.
2. M. Venkat Narsbiah, S/o. Narsaiah, Aged about 54 years, Occ. Inspector of Police, CID, RO, Sangareddy, R/o. H.No.3-4-34/48/49/401, ASR Pruthvi Apartment, Turkapally, Alwal, District Medchal Malkajgiri.

.....PETITIONERS

AND

1. The Director-General of Police, State of Telangana, DGP office Compound, Lakdikapool, Hyderabad - 500 001.
2. The State of Telangana, Rep. by its Principal Secretary to Govt., Home Department, Secretariat Building, Hyderabad.
3. The Commissioner of Police, Hyderabad city, Banjara Hills, Hyderabad.
4. The Director-General of Police, State of Andhra Pradesh, Mangalagiri Guntur District, A.P.
5. The State of Andhra Pradesh, Rep. by its Principal Secretary to Government Home Department, Amaravati, Guntur District, A.P.
6. The State of Telangana, Rep. by the Chief Secretary to Government, Secretariat, Hyderabad.
7. A. Rajaiah, S/o. Ramaiah, Aged about 55 years, Inspector of Police, Intelligence Department of Hyderabad, R/o. Flat No.101 H.No.82 293/K/30 Sri Lakshmi Nilayama, Kamalapuri Colony, Phase-II, Hyderabad.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased

to issue a writ, order or direction, more particularly one in the nature of a writ of Mandamus under Article 226 of the Constitution of India declaring the show cause notice issued by the 1st respondent by proceedings Rc.No.3760/E1/2024-1 dated 7/20.03.2026 as well as Memo issued by the 2nd respondent in proceedings Rc.No.I and O/E2/1106/2023-24 to issue a writ, order or direction, more particularly one in the nature of a writ of Mandamus under Article 226 of the Constitution of India declaring the show cause notice issued by the 1st respondent by proceedings Rc.No.3760/E1/2024-1 dated 7/20.03.2026 as well as Memo issued by the 2nd respondent in proceedings Rc.Nol and O/E2/1106/2023-24.

I.A.NO:1 OF 2026

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of show cause notice issued by the 1st respondent by Memo Rc.No.3760/E1/2024-1 dated 7/20.03.2026, pending disposal of the writ petition.

Counsel for the Petitioners : SRI P.V.KRISHNAIAH

Counsel for the Respondent Nos.1 to 3 : G.P FOR HOME (SERVICES)

Counsel for the Respondent Nos.4 & 5 : G.P FOR SERVICES (A.P)

Counsel for the Respondent No.6 : G.P FOR SERVICES – II

Counsel for the Respondent Nos.7 & 8 :--

The Court made the following ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

WRIT PETITION No.15482 of 2026
(CNR No.HBHC010314902026)

DATED : 23.09.2026

Between:

Syed Jahangir

... Petitioner

AND

The Director General of Police,
State of Telangana, DGP Office Compound
Lakdikapool, Hyderabad-500 001and 7 others

... Respondents

ORDER:

Mr. P.V. Krishnaiah, learned counsel appears for the petitioner through video conferencing.

2. This Writ Petition is filed with the following prayer:

> ".....to issue a writ, order or direction more particularly one in the nature of a writ of Mandamus under Article 226 of the Constitution of India declaring the show cause notice issued by the 1st respondent by proceedings Rc.No.3760/E1/2024-1 dated 7/20.03.2026 as well as Memo issued by the 2nd respondent in proceedings Rc.No.L&O/ E2/1106/2023-24 dated 26.02.2026 as well as in Memo issued in proceedings Rc.No.L&O/E2/1106/2023-24 dated 18.03.2026 as arbitrary, illegal, discriminatory, void and without jurisdiction, unconstitutional and violating Articles 14, 16 and 21 of the Constitution of India and contrary to Telangana State and Subordinate Service Rules as well as contrary to the judgment of the Hon'ble High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh dated 19.09.2017 in W.P. No.9654/2016 and batch and set aside the same and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. Learned counsel for the petitioner submits that the Director General of Police, Telangana, convened a meeting with the officers and assured the petitioner that his grievance regarding seniority and promotion would be examined fairly and therefore, the petitioner seek permission of this court to withdraw the writ petition with liberty to the petitioner to file a fresh writ petition if need arises.

4. In view of the aforesaid submission, the writ petition is dismissed as withdrawn with the aforesaid liberty. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/- AHMED ABDULLAH KHAN
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Two CC's to G.P FOR SERVICES (A.P), High Court for the State of Telangana at Hyderabad. (OUT)
2. Two CC's to G.P FOR HOME (SERVICES), High Court for the State of Telangana at Hyderabad. (OUT)
3. Two CC's to G.P FOR SERVICES -II, High Court for the State of Telangana at Hyderabad. (OUT)
4. One CC to SRI P.V.KRISHNAIAH, Advocate [OPUC]
5. Two CD Copies

SA

TKS

HIGH COURT

DATED: 23/09/2026

ORDER

WP.No.15482 of 2026



DISMISSING THE W.P

AS WITHDRAWN WITHOUT COSTS.

10 copies
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6/10/26